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Title: Need to facilitate the development works in areas that come within the restricted zone around ancient monuments and sites notified by Archeological Survey of India in Alathur parliamentary constituency, Kerala.

SHRI P.K. BIJU (ALATHUR): In order to maintain retain and preserve the traditional cultural history of Kerala the Archcological Survey of India (ASI) has been conducting surveys and taking over such monuments to notify it as a monument of national importance. But majority of such monuments taken over by Archaeological Survey of India in my constituency of Alathur is situated in densely populated areas. Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010, which came into force from January 2010, stipulates that any development within a 100 m from the precincts of a monument is prohibited. Further, as per the same rules the area of 200m from the prohibited zone is considered a regulated area The impact of the amended act is more severe and harrowing for the people belonging to the Vadakkanacherry Grama Panchayath that come under Vadakkancherry constituency, Chovvannur Kadavalloor, Kadangodu, Katakambal that come under the Kunnamkulam constituency, Kanissery Grama Panchayath that come under the Thrissur Grama Panchayath. For the construction of new houses and renovation of the existing ones, they have to wait for long period due to the inordinate delay in getting sanction from the Central Government. There is no mechanism by the Government to make the inhabitants aware about submission of application forms and other procedural steps. A state Archeology director's office had been set up for the collection and submission of such application forms to the centre. Due to shortage of funds in contrary to the promises made in the last budget, the office is struggling to meet the daily expenses and distributing salary to its personnel and the office is almost defunct. Due to the amended act, it is not possible to implement development projects such as roads, drinking water etc to these Panchayaths. People are also not able to sell their land due to the clutches of the real estate mafia who are conniving for lower price for the land much lower to the present market rate. I urge the Government to take necessary steps to overcome such impediments caused by the amended act and direct the Archeologica! Director's office for the collection and submission of application forms from the inhabitants of areas notified by ASI